

**IN THE HIGH COURT OF JHARKHAND AT RANCHI
W.P.(S) No. 4344 of 2009**

CORAM: HON'BLE MR. JUSTICE DEEPAK ROSHAN

08/Dated: 5th April, 2021

Heard Mr. Din Dayal Saha, learned counsel for the petitioner and Mr. Amrit Raj Kisku, learned counsel for the respondent-State through V.C.

2. Learned counsel for the respondent-State submits that a counter-affidavit has been filed in this case, however the record shows that no counter-affidavit has been filed till date.

3. Be that as it may, learned counsel for the respondent-State is directed to file counter-affidavit with latest instruction within a period of four weeks.

4. Put up this case on 11.05.2021.

(Deepak Roshan, J.)

Amardeep/